



सत्यमेव जयते

GOVERNMENT OF MEGHALAYA

MEGHALAYA JUDICIAL SERVICES (REVISION OF PAY) RULES

FOR THE YEAR 2010

The 31st August, 2010

No. LJ (A) 272/78/PT/83-The services of Dr. (Mrs) Shahnaaz Rahman, Advocate, as the Additional Govt. Advocate, Meghalaya, at the Principal seat of the Guahati High Court, at Guahati stands terminated with immediate effect.

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

The 2nd September, 2010.

No. LJ (A) 36/98/PT III/391-Whereas the Hon'ble Supreme Court of India has passed a judgement on 4th May, 2010 in I.A No. 244 in W.P.(C) No. 1022 of 1989;

And whereas, the Government of Meghalaya in compliance of the Judgement of the Hon'ble Supreme Court has decided to implement the recommendation on pay scale made by one man Commission by Justice. E. Padmanabhan (Retd);

Now therefore, in exercise of the powers conferred by the proviso to Article 307 of the Constitution of India, the Government of Meghalaya is pleased to make the following rules namely:-

1. **SHORT TITLE AND COMMENCEMENT**:- (1) These rules may be called the Meghalaya Judicial Services (Revision of Pay) Rules, 2010.
(2) They shall be deemed to have come into force on the first day of January 2006
2. **CATEGORY OF JUDICIAL OFFICERS TO WHOM THE RULES APPLY**:- (1) Save as otherwise provided by or under these rules, these rules shall apply to person appointed to the Meghalaya Judicial Services.
(2) These rules shall not apply to the Ministerial staff attached to the Court and also to adhoc or temporary persons.
3. **DEFINITION**:- In these rules, unless the context otherwise requires –
 - (1) "Basic Pay" means pay as defined in Rule 7 (17) of the Meghalaya Fundamental Rules and Subsidiary Rules including stagnation increment;
 - (2) "Existing Emoluments" means the emoluments of Judicial Officer in relation to the existing Pre-revise scale of Pay on the date on which he becomes entitled to draw pay in revision scale under these rules shall include:-
 - (i) Basic Pay;
 - (ii) Personal pay if granted for the loss of substantive pay but does not include any other allowance or other emoluments which count as pay under the Meghalaya Fundamental Rules and Subsidiary Rules, 1984;

(iii) Dearness Allowance appropriate to the basic pay admissible at the index average_____.

- (3) “Existing Scale” in relation to a Judicial Officer means the present scale of pay applicable to the post held by the Judicial Officer (or as the case may be, personal scale pay applicable to him) as on the first day of January 2006, whether in a substantive or in an officiating capacity.

EXPLANATION

In case of Judicial Officer who was on the first day of January 2006 on deputation or on leave or on foreign service, and who would have on the aforesaid date officiated in one or more lower posts but for his officiating in a higher post thereto, ‘existing scale’ includes the scale of pay applicable to the post which he would have held or entitled to but for his being on deputation or on leave or on foreign service or, as the case may be but for his officiating in a higher post;

- (4) F.Rs and S.Rs means the Meghalaya Fundamental Rules and Subsidiary Rules, 1984 as amended and “F.R” refers to a rule thereof;
- (5) “Personal Pay” means the pay as defined in F.R 7(19) and as also intended in F.R 34;
- (6) “Present Scale” in relation to any post/grade specified in column 2 of the Schedule means the scale of pay specified against that post/grade in columns 3 and 4 thereof, as the case may be.
- (7) “Revised emoluments” means the basic pay of a Government employee in the revised scale specified in columns 4 of the schedules and includes the revised special pay, if any, admissible to him, in addition the personal pay, if any; admissible to him in addition to the personal pay if any;
- (8) “Revised Scale” in relation to any post/grade specified in column 2 of the Schedule means the standard scale as the case may be, specified against that post/grade in column 4, unless a different revised scale is, notified separately for that post/grade.
- (9) “Rules” means the Meghalaya Judicial Service (Revision of Pay) Rules, 2010.
- (10) “Schedule” means Schedule appended to these rules.
- (11) “Standard Scale” means the scale of pay specified as such in the Schedule;
- (12) “State Government” means the Government of Meghalaya.

NOTE:-

1. Words and expressions not defined in these rules shall have the same meaning as in the Meghalaya Fundamental Rules and Subsidiary Rule.

NOTE:- 2. Where a female Government employee is concerned, the word “he” “his” and “him” used in these rules shall be taken to mean “she” “her” and “her” respectively.

4. **SCALE OF PAY OF POSTS:-** The scale of pay of every post/grade specified in column 2 of the Schedule shall be as specified in columns 4 thereof, with effect from the effect from the 1st day of January, 2006.

5. **DRAWAL OF PAY IN THE REVISED SCALES:-** Save as otherwise provided in these rules, a Judicial Officer shall draw pay in the revised scale applicable to the post/grade to which he is appointed:

Provided that a Judicial Officer may elect to continue to draw pay in the existing scale until the date on which he earns his next increment or any subsequent increment in the existing scale or until he vacates his post or ceases to draw pay in that scale.

NOTE:- 1. The option to retain the existing scale under provision to this rule shall be admissible only in respect of one existing scale.

NOTE:- 2. The aforesaid option shall not be admissible to any person appointed to a post on or after the 1st day of January, 2006 whether for the first time in Government Service, or by transfer or promotion from another post. Person so appointed shall be allowed to draw pay only in the revised scale.

NOTE:- 3. Re-appointment after a break in service to post on or after the 1st day of January shall, in all cases, be treated as first appointment in the Government Service.

NOTE:- 4. Where a Judicial Officer exercises the option under the proviso to this Rule to retain the existing scale in respect of a post/grade held by him in an officiating capacity on a regular basis for the purpose of regulation of pay in that scale under Fundamental Rule 23 or Fundamental Rule 94 or any other rule or order applicable to that post, his substantive pay shall be the substantive pay which he would have drawn had he retained the existing scale in respect of the permanent post on which he holds a lien or would have held a lien had his lien not been suspended or the pay of the officiating post which has acquired the character of substantive pay in accordance with any order for the time being in force, whichever is higher.

NOTE:- 5. The initial pay of Judicial Officers in the revised scale as on the 1st January, 2006 shall be fixed with actual monetary benefit to be admissible to him.

6. **EXERCISE OF OPTION**:- (1) The option under the proviso to rule 5 shall be exercised in writing in the form appended to these rules so as to reach the Government within 60 (sixty) days from the date of publication of these rules or where an existing scale has been revised by any order made subsequent to that date, within 60 (sixty) days of the date of such order.

Provided that-

- (i) In the case of Judicial Officer who is, on the date of the publication of these rules or, date of such order, as the case may be, on deputation or on leave or foreign service, the said option shall be exercised in writing so as to reach the Government within 60 (sixty) days of the date of his taking charge of the post in India, and
- (ii) Where a Judicial Officer is under suspension on the 1st day of January, 2006, the option may be exercised within 60 (sixty) days of the date of his return to his duty if that date is later than the date prescribed in this sub-rule.

(2) The option shall be intimated by the Judicial Officer to the Accountant General (Accounts & Entitlements), Meghalaya, on the basis on which Pay Slip shall be issued by the Accountant general (A&E).

(3) If the intimation regarding option is not received by the authority specified in Sub-rule (2) within the time mentioned in sub-rule (1), the Judicial Officer shall be deemed to have elected to be governed by the revised scale pay with effect from the 1st day of January, 2006 under these rules.

(4) The option once exercised shall be final.

(5) In the case of Judicial Officer whose services were terminated on or after the 1st day of January, 2006 on account of discharge on the expiry of the sanctioned posts, resignation, dismissal or discharge on disciplinary grounds or retirement or superannuation should also exercise option in writing in the prescribed form and submit to the authority mentioned in sub-rule (2) of this rule within 60 (sixty) days from the date of publication of these rules.

(6) In case of Judicial Officer who have died on or after 1st day of January, 2006 and could not exercise the option within the prescribed time limit shall be deemed to have opted for the revised scales on and from the 1st day of January, 2006 or such later date as is most beneficial to their dependents, if the revised scales are more favourable and in such cases, necessary action for payment of arrears, if any, shall be taken by the Head of Office/Account General (A&E) Meghalaya, as the case may be.

7. **FIXATION OF INITIAL PAY IN THE REVISED SCALE**:- (1) The initial pay of Judicial Officer who elects, or is deemed to have elected under sub-rule (3) of Rule 6 to be governed by the revised scale on and from the 1st day of January, 2006, shall, unless the Governor of Meghalaya by special order otherwise directs, be fixed separately in respect of his substantive pay in the permanent post on which he holds a lien or would have held a lien if it has not been suspended, and in respect of his pay in the officiating post held by him.

In all such cases, the fixation of initial pay shall be done in the following manner, namely:-

- (a) An amount representing 3.07 as multiple factor of the basic pay in the existing scale shall be added to the existing emoluments of the Judicial Officer;
- (b) After the existing emoluments have been so increased, the pay shall thereafter be fixed in the revised scale at the stage next above the amount thus computed;

Provided that:-

- (a) If the minimum of the revised scale is more than the amount so arrived at, the pay shall be fixed at the minimum of the revised scale;
- (b) If the amount so arrived at is more than the maximum of the revised scale, the pay shall be fixed at the maximum of that scale.

(2) Subject to the provision of Rule 5, if the pay of Judicial Officer as fixed in the officiating post under sub-rule (1) is lower than the pay fixed in the substantive post, the former shall be fixed at the stage next above the substantive pay.

NOTE:- 1. Where the increment of a Judicial Officer falls on the 1st day of January, 2006, he shall have the option to draw the increment either in the existing scale or the revised scale. In case where a Judicial Officer opts to draw the increment in the existing scale on the aforesaid date, the pay so fixed shall be treated as the basic pay for the purpose of fixation of initial pay in the revised scale.

NOTE:- 2. Where the existing emoluments as calculated in accordance with sub-rule (1) exceed the revised emoluments of the Judicial officer, the difference shall be allowed as personal pay to be merged in future increments in pay.

NOTE:- 3. In the case of a Judicial Officer who is on leave on the date of his being entitled to draw pay in the revised scale, his present emoluments shall be taken to be the emoluments which would have been admissible to him but for his proceeding on leave, and he shall be entitled to pay in the revised scale of pay the date he joins his duty.

NOTE:- 4. The fixation of initial pay in the revised scale shall be made in the form appended to these rule.

8. **CASES OF JUDICIAL OFFICER UNDER SUSPENSION**:- A Judicial Officer who is under suspension on the 1st day of January, 2006, shall continue to draw his subsistence allowance in the existing scale if he is later reinstated in service, fixation of his pay in the revised scale shall be regulated as follows:-

- (a) If he is fully exonerated and the period of suspension is treated as period spent on duty, the existing emoluments shall be those which he would have been entitled to on the relevant date but for his being under suspension;
- (b) If the period of suspension is treated as period spent leave, existing emoluments shall be those which would have been admissible to him on the relevant date if he were on leave;
- (c) If the period of suspension is treated as “dies non” the existing emoluments shall be those which, were admissible to him immediately before the date he was placed under suspension:

Provided that where the period treated as “dies non” is allowed to be counted for the purpose of notional increments, such increments shall be taken into account while computing the existing emoluments as on the relevant date.

9. **DATE OF NEXT INCREMENT IN THE REVISED SCALE**:- The next increment of Judicial Officer whose pay has been fixed in the revised scale in accordance with Rule 7 shall be granted on the date he would have drawn his increment had he continued in the existing scale;

Provided that in the Judicial Officer who had been drawing maximum of the existing scale for more than one year as on the 1st day of January, 2006, the next increment in the revised scale shall be allowed on the 1st day of January, 2006.

10. **FIXATION OF PAY IN THE REVISED SCALE SUBSEQUENT TO THE 1ST DAY OF JANUARY, 2006**:- (1) Where a Judicial Officer continues to draw his pay in the existing scale and is brought over to the revised scale from a date later than the 1st day of January, 2006, his pay from the later date in the revised scale shall be fixed in accordance with the provisions of sub-rule (1) of Rule 7 read with the provisions contained in sub-rule (3) of Rule 3, as the case may be, except that the basic pay to be taken into account for calculation of those emoluments shall be the basic pay on the later date aforesaid.
- (2) A Judicial Officer exercising option to retain the existing scale of pay under rule 5 should continue to draw, until the expiry of the period for which the option remains operative or until he vacates the post held by him or ceases to draw pay in existing scale, whichever is earlier, the pay in the existing scale, special pay/personal pay, if any, dearness allowance appropriate to the pay of the existing scale and at the rates last drawn by him in the existing scale. He will also continue to draw the Hill Compensatory Allowance, House Rent Allowance, Medical Allowance, Winter Allowance and such other departmental allowances of compensatory nature at the existing rates or any enhanced rate or rates if at the time of option to retain the existing scale of pay, any or all of these allowances are admissible to him under the Meghalaya Rules. Dearness Allowance at Central Government rates as on 1st day of January, 2006 shall be applicable.

11. **FIXATION OF PAY ON RE-APPOINTMENT AFTER THE 1ST PAY OF JANUARY, 2006 TO A POST HELD PRIOR TO THAT DATE**:- A Judicial Officer who had officiated in a post prior to the 1st day of January, 2006 but was not holding that post on that date and who on subsequent appointment to that post draws pay in the revised scale of pay shall be allowed the benefit of the provision to F.R. 23 to the extent it would have been admissible had he been holding that post on the 1st day of January, 2006 and had elected the revised scale of pay on and from that date.
12. **MODE OF PAYMENT OF ARREARS OF PAY**:- Notwithstanding anything contained in these rules the arrears of pay scale to which a Judicial Officer may be entitled in respect of the relevant period under these rules shall be paid to him in equal proportion of sixty percent in cash to be paid in two instalment, that is percent during the Financial Year 2010-2011 and thirty percent during the Financial Year 2011-2012 and the balance forty percent shall be credited to the General Provident fund accounts for such period as the State Government may decide.

EXPLANATION 1. For the purpose of this rules:-

- (i) “arrear of pay” in relation to a Judicial Officer means the difference between (A) and (B) below, and these are:-
 - (A) The aggregate of the pay and allowances to which he is entitled on account of the revision of pay under these rules, for the relevant period; and,
 - (B) The aggregate of the pay and allowances to which he would have been entitled (whether such pay had been revised or not) for that period had his pay not been so revised;
- (ii) For the purpose of computation/calculation of the “equal proportion” of sixty percent, the basic pay and dearness allowances as admissible for relevant period shall be taken into account; and,
- (iii) “relevant period” means the period commencing on and from 1st day of January, 2006.

EXPLANATION 2. In the case of the persons who have since retired from service or died the arrears of pay and allowances shall be paid in cash.

13. **OVERRIDING EFFECT OF RULES**:- To the extent that they are inconsistent with these rules, the provisions of the F.R. and S.R., the Meghalaya Judicial Services (Revision of Pay) Rules, 2005 shall not, save or otherwise provided in these rules, apply to cases where fixation of pay is regulated under these rules.
14. **RETIREMENT AGE**:- The retirement age of the Judicial Officers, unless decided by the Government for change/alteration, shall be as per the Meghalaya Judicial Service Rules, 2006.
15. **PROVISION FOR OPTION TO THE PAY SCALE OF MEGHALAYA**:- (1) Notwithstanding anything contained in these rules, Judicial Officers may opt the Meghalaya Pay Scale as recommended by the Meghalaya Fourth Pay Commission.

(2) If any Judicial Officer who opts the pay scale under these rules, but already drawing pay scales under the Meghalaya Pay Scales recommended by the Third Pay Commission, his pay shall be adjusted from his arrear/emoluments etc. to the extent that he has drawn pay under the pay scale recommended by the Meghalaya Third Pay Commission.

16. **SUPERSESSION AND SAVINGS**:- (1) The Government notification No. LJ(A) 36/98/211 dt. 18-07-2005 is hereby superceeded.

(2) Notwithstanding such supersession anything done or any action taken or deemed to have been done or taken under the said notification shall so far as it is not inconsistent with these rules be deemed to have been done or taken under the corresponding provisions of these rules and if any Judicial Officer has opted the Meghalaya 4th Revision of Pay, his pay and other allowances should be adjusted with these rules.

17. **POWER TO RELAX**:- Where the governor of Meghalaya is satisfied that the operation of all or any of the provisions of these rules causes hardship in any particular case, he may, by order dispense with or relax the requirements of that rule to such extent and subject to such conditions as he may consider necessary for dealing with the case in a just and equitable manner.

18. **INTERPRETATION**:- If any question arises relating to the interpretation of any of the provisions of these rules it shall be referred to the Government of Meghalaya in Law Department for decision in consultation with Finance Department.

FORM OF OPTION

[SEE RULE 6 (1)]

*(1) I, _____ hereby elect the revised scale with effect from 1st day of January, 2006

*(2) I, _____ hereby elect to continue on the existing scale of pay of my substantive/officiating pos mentioned below until _____

*the date of my next increment.

*the date of my subsequent increment raising my pay to Rs. _____

*(3) The option hereby exercised is final.

Station _____

Signature _____

Date _____

Name _____

(IN BLOCK LETTERS)

Designation _____

Office/Department in which employed:

* To be scored out if not applicable

ACKNOWLEDGEMENT

Received the above declaration of option from Shri/Smti. _____

Day of _____ 2010

Station _____

Signature of receiving authority.

Date _____

Designation with Official Seal.

SCHEDULE

{See paragraph 6 of Explanation of rule 3}

GRADE-I

Sl. No.	Name of Posts	Present Scale of Pay	Revised Scale of Pay
1	District & Sessions Judge (Entry Level)	Rs. 16750-400-19150-450-20500/- plus other allowances as admissible.	Rs. 51550-1230-58930-1380-63070/- plus other allowances as admissible.
2	District & Sessions Judge (Selection Grade)	Rs. 18750-400-19150-450-21850-500-22850/- plus other allowances as admissible.	Rs. 57700-1230-58930-1380-67210-1540-70290/- plus other allowances as admissible.
3	District & Sessions Judge (Super Time Scale)	Rs. 22850-500-24850/- plus other allowances as admissible.	Rs. 70290-1540-76450/- plus other allowances as admissible.
4	Additional District & Sessions Judge	Rs. 16750-400-19150-450-20500/- plus other allowances as admissible.	Rs. 51550-1230-58930-1380-63070/- plus other allowances as admissible.
5	Civil Judge (Senior Division) (II Stage)	Rs. 16750-400-19150-450-20500/- plus other allowances as admissible.	Rs. 51550-1230-58930-1380-63070/- plus other allowances as admissible.

GRADE-II

Sl. No.	Name of Posts	Present Scale of Pay	Revised Scale of Pay
6	Civil Judge (Senior Division)	Rs. 12850-300-13150-350-15950-400-17550/- plus other allowances as admissible.	Rs. 39530-920-40450-1080-49090-1230-54010/- plus other allowances as admissible.
7	Civil Judge (Senior Division) (I Stage)	Rs. 14200-350-15950-400-18350/- plus other allowances as admissible.	Rs. 43690-1080-49090-1230-56470/- plus other allowances as admissible.
8	Assistant District & Sessions Judge (Entry Level)	Rs. 12850-300-13150-350-15950-400-17550/- plus other allowances as admissible.	Rs. 39530-920-40450-1080-49090-1230-54010/- plus other allowances as admissible.
9	Assistant District & Sessions Judge (Selection Grade)	Rs. 14200-350-15950-400-18350/- plus other allowances as admissible.	Rs. 43690-1080-19090-1230-56470/- plus other allowances as admissible.

12

10	Chief Judicial Magistrate (Entry Level)	Rs. 12850-300-13150-350-15950-400-17550/- plus other allowances as admissible.	Rs. 39530-920-40450-1080-49090-1230-54010/- plus other allowances as admissible.
11	Chief Judicial Magistrate (Selection Grade)	Rs. 14200-350-15950-400-18350/- plus other allowances as admissible.	Rs. 43690-1080-49090-1230-56470/- plus other allowances as admissible.

GRADE-III

Sl. No.	Name of Posts	Present Scale of Pay	Revised Scale of Pay
12	Civil Judge (Junior Division)	Rs. 9000-250-10750-300-13150-350-14550/- plus other allowances as admissible.	Rs. 27700-770-33090-920-40450-1080-44770/- plus other allowances as admissible.
13	Civil Judge (Junior Division) (I Stage)	Rs. 10750-300-13150-350-14900/- plus other allowances as admissible.	Rs. 33090-920-40450-1080-45850/- plus other allowances as admissible.
14	Munsiff/Judicial Magistrate First Class (Entry Level)	Rs. 9000-250-10750-300-13150-350-14550/- plus other allowances as admissible.	Rs. 27700-770-33090-920-40450-1080-44770/- plus other allowances as admissible.
15	Munsiff/Judicial Magistrate First Class (Selection Grade)	Rs. 10750-300-13150-350-14900/- plus other allowances as admissible.	Rs. 33090-920-40450-1080-45850/- plus other allowances as admissible.

C. D. KYNJING,

Principal Secretary to the Government of Meghalaya,
Law Department.

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT
CORRIGENDUM

Dated, Shillong the 30th November, 2010

No. LJ(A) 36/98/Pt III/422 – In this Department’s notification No. LJ(A) 36/98/Pt/391 dt. 2nd September, 2010 the following correction may please be read:-

1. For the figure ‘307’ appearing in paragraph 3 please read as ‘309’.
2. In clause (iii) of sub-rule (2) of Rule 3, after the word ‘average’ please add the figures ‘536 (1982-100)’.
3. In note 3 of Rule 5, between the words ‘January’ and ‘shall’ please add the figure ‘2006’.
4. For the figure ‘94’ appearing in note 4 of Rule 5 please read as ‘24’.
5. For the word ‘ruess’ appearing in last line of sub-rule (5) of Rule 6 please read as ‘rules’.
6. In note 4 of Rule 7 after the word ‘rule’ please add the words ‘as Annexure’.
7. In Rule 12 of the word ‘scale’ appearing between the words ‘pay’ and ‘to’ be omitted and the words ‘and allowances’ be added.
8. In clause (i) of explanation 1 of Rule 12 please add the words ‘and allowances’ after the words ‘arrear of pay’.
9. In sub-clause (A) of clause (i) of explanation 1 of Rule 12 please add the words ‘and allowances’ between the words ‘pay’ and ‘under’.
10. In sub-clause (B) of clause (i) of explanation 1 of Rule 12 please add the words ‘and allowances’ between the words ‘pay’ and ‘had’ and between the words ‘pay’ and ‘not’.
11. In clause (iii) of explanation 1 of Rule 12 please add the figures and words ‘to 31st August, 2010’ after the figure ‘2006’.
12. In explanation 2 of Rule 12 please add the words ‘all’ between the words ‘died’ and ‘the’.
13. In Rule 17 for the word ‘governor’ please read as ‘Governor’.
14. After the ‘Form of Option’ and before the ‘Schedule’ the following ‘Annexure’ is added.

‘ANNEXURE

**STATEMENT OF FIXATION OF INITIAL PAY UNDER THE MEGHALAYA
JUDICIAL SERVICES (REVISION OF PAY) RULES, 2010
(See Note 4 of Rule 7)**

1. Department/Office : _____
2. Name of Government Employee : _____
3. Designation of the post held in which pay is to be fixed as on 1st January, 2006 : _____
4. Whether substantive or officiating : _____

- 5. Existing scale(s) of the post : _____
- 6. Existing basic pay as on 1st January,2006 : _____
(excluding dearness pay)
- 7. Pay after multiplication by a factor of : _____
3.07
- 8. Applicable revised scale of pay : _____
corresponding to the ore-revised scale
shown at S. 5 above.

9. Stage in the revised scale at which pay is to be fixed (next above the amount arrived at Sl. 7 above) : _____
10. Increments(s) allowed under proviso of Rule 9 : _____
11. Stepped up pay with reference to revised pay of the junior, if applicable. The name and pay of the junior also to be indicated distinctly. : _____
12. (a) Whether the revised pay in the officiating post is less than the revised pay in the substantive post. : _____
- (b) If the answer to (a) is 'Yes', the revised pay fixed. : _____
13. Revised emoluments after fixation :-
 (a) Revised Basic Pay : _____
 (b) Special Pay, if admissible. : _____
14. Date of next increment : _____
15. Remarks, if any : _____

Date: _____

Signature and designation of Accounts Officer'



(L.M. Sangma)

Secretary to Government of Meghalaya,
Law Department.


Dated Shillong, the 30th November, 2010.

Memo No. 36/98/Pt.III/422-A,

Copy to: -

1. The Accountant General (A & E) Meghalaya, Shillong - 793001 for information and necessary action.
2. The Registrar General, Gauhati High Court, Guwahati - 781001 for favour of information.
3. The Registrar, Gauhati High Court, Shillong Bench, Shillong.
4. The Joint Secretary, Ministry of Law & Justice, Department of Justice Jaisalmer House, Mansingh, New Delhi - 110 011.
5. All Judicial Officers (District & Sessions Judge, Shillong/Additional District & Sessions Judge/Assistant District & Sessions Judge/Chief Judicial Magistrate and all Judicial Magistrates, Shillong)
6. The Treasury Officer, Shillong South/Shillong North.
7. Finance (EC.II) Department for information.
8. Finance (PR) Department for information and with a reference to their I/D No. F (PR) 165/10 dt. 25.06.2010.
9. Director of Printing & Stationery, Government of Meghalaya for printing 200 copies and publishing.

By order etc.,


Secretary to the Government of Meghalaya,
Law Department.